**REGIONAL BENCH - COURT NO. 1** 

Appeal(s) Involved:

## Service Tax Appeal No. 20159 of 2020

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-MSC-143-2019-20 dated 13/12/2019 passed by Commissioner of Central Tax , BELGAUM (APPEALS) )

## Lalan Prasad

Proprietor Of M/s Lalan Prasad Contractor H.No 1916/65 C/o Devraj Near SBI, Al-ameen School Post Wadi Jn KALABURGI - 585225 KARNATAKA

Appellant(s)

Respondent(s)

VERSUS

# Commissioner Of Central Tax and Central Excise, Belgaum

N0.71, Club Road, Belgaum Belgaum - 590001 Karnataka

#### **APPEARANCE:**

None for the appellant. Shri H. Jayathirtha, Superintendent(AR)

## CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL) HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

# Final Order No. 20311 / 2023

Date of Hearing: 10/04/2023 Date of Decision: 10/04/2023

## Per: DR. D.M.MISRA

None present for the appellant. Registry vide its report dt. 30/03/2023 informed that the time-barred DD towards fees sent again to the appellant by Speed Post.

However, the same was returned with remark by the Postal authorities as "addressee left". Learned AR for the Revenue submits that the appeal is not maintainable. Since the appellant failed to remove the defect, the appeal is not maintainable and dismissed.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA) MEMBER (JUDICIAL)

(R. BHAGYA DEVI) MEMBER (TECHNICAL)

Raja...